

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

Wednesday the Seventh DAY OF JUNE.
ONE THOUSAND NINE HUNDRED AND EIGHTY NINE.

: PRESENT :

THE HONOURABLE MR. B. N. DAYA SINHA : VICE-CHAIRMAN
AND
THE HONOURABLE MR. D. SURYA RAO : MEMBER (JUDL)
AND
THE HONOURABLE MR. D. K. CHIKRAVARTY : MEMBER (ADMIN)
AND
THE HONOURABLE MR. J. N. RASIMHA MURTHY : MEMBER (JUDL)

ORIGINAL APPLICATION L 30 OF 1989.

BETWEEN:-

A. Narasing Rao.

...Applicants

AND

1. The Director of Postal services,
A.P. Northern Region, Hyderabad.
2. The Chief Post Master General,
A.P. Circle, Hyderabad-1.
3. S. S. Iyer, UDC, Incharge, SBCO,
Head Post office,
Trimulgherry-500 015.

...Respondents

well as DQ(P&T) orders
no. 69/69/65/ SPB - I dt.
dt. 11.10.66 and no. 69/4/69/
SPB - I dt. 12.9.81 and 16.12.81
and letter no. 69/4/79/SPB - I,
dt 20.5.81 and also violative
of the Departmental guidelines
on rotational transfers issued
from time to time, and further
direct the respondent 1 and
2 to continue the applicant
as ODC, Incharge, SBCO,
Trinulgeary Head post office,
500015 in the interest of
justice, equity and good
conscience and grant such
other just consequential orders
as this honorable Tribunal may
deem fit and proper.

O.A. No. 430 of 1989

(Orders of the Bench as per Hon'ble Shri B.N.Jayasimha, V.C.)

The applicant is an U.D.C. Incharge, SBCO, Head Post Office, Trimulgerry, Hyderabad. He has filed this application challenging the order issued in Memo No. 24-5-1989 RDH/ICO/SB/2-10/89 dated ~~25x4x1989~~ transferring him to Sangareddy HPO.

2. The case of the applicant is that he has not completed the normal period of 4 years tenure in the SBCO, Trimulgerry HPO. Earlier, by an order dated 25.4.1989, one Shri S.S. Iyer was transferred from Hyderabad G.P.O. to Sangareddy, and the impugned order has been issued to accommodate the said ^{Shri} Iyer for retention at Hyderabad. He, therefore, states that this order is vitiated on the ground that the tenure policy has not been observed, and the order ~~also does~~ has been made to accommodate another individual.

3. We have heard the learned counsel for the applicant, and Shri E. Madan Mohan, Addl. CGSC, for the respondents.

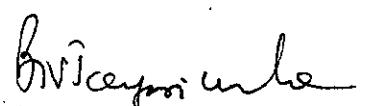
4. The applicant has submitted a representation dated 31.5.1989 to the Chief Post Master General for a re-consideration of his transfer order, giving various reasons.

That representation is still pending. We are, therefore, of the view that this application is premature. However, having regard to the grounds urged before us, while dismissing this application as premature, we direct that the 2nd respondent should dispose of the representation made by the applicant within two weeks from the date of receipt of this order, and till that time, the applicant will be retained in his present post, if not already relieved. There will be no order as to costs.

Dictated in open court.


(J. NARASIMHA MURTHY)
Member (J)

7-6-1989-


(B.N. JAYSIMHA)
Vice Chairman.

7-6-1989.


Deputy Registrar (A)

Given by
T. Venkata Ramaling
(B)

dms.

To

1. The Director of postal services,
A.P. Northern Region, Hyderabad.
2. The Chief Post Master General,
A.P. Circle, Hyderabad.
3. S.S. Iyer, UDC, Incharge, SBCO,
Head Post Office, Trimulgherry - 500 015.
4. one copy to Mr. H. Harischandra Reddy, Advocate
5-4-340/2, Barkatpura, Hyderabad - 27.
5. one copy to Mr. E. Madan Mohan Rao,
Addl. CGSC, Hyderabad.
6. one spare copy

P-6 & Lot

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